

- 4) Appointment of the Authorised Medical Attendants.
- 5) Supply of the copies of circulars of general interest issued by the Regional Office.
- 6) Effecting the Intra-Regional request transfers.
- 7) Settlement of issues pending for more than 6 months and payment of arrears.
- 8) Disposal of representations made in respect of ACR for the year 1989-90.
- 9) Looking into the state of Affairs in Kendriya Vidyalaya, Me-maura , Lucknow, Kendriya Vidyalaya, IFCO bareilly, and other such Vidyalayas.
- 10) The settlement of terminal benefits to the employees on the day of superannuation.
- 11) Holding of monthly bilateral meetings with Assistant Commissioner, KVS, Lucknow.

(c) The information is being collected and will be laid on the table of the Sabha.

**NewsItem Captioned "Kendriya Vidyalaya Shikshkon Ke Andolan Ke Dhamki"**

6315. SHRI SUDHIR RAY:  
SHRI RAM PRAKASH  
CHAUDHARY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn towards a news item captioned

'Kendriya Vidyalaya Shikshkon Ke Anolan Ki Dhamki' that appeared in the Navbharat Times dated August 7, 1991;

(b) if so, the details of the demands of All India Kendriya Vidyalaya Teachers Association; and

(c) the action taken by Government on these demands?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) and (c), The demands of All India Kendriya Vidyalaya Teachers Association includes inter-alia non-implementation of Joint Consultative Machinery, recommendation of the Chattopadhyay Commission and review of transfer orders, ordered by Chairman of Kendriya Vidyalaya Sangathan. It also refers to non-representation of employees on the Kendriya Vidyalayas Sangathan and its Boards of Governors. There is also mention to resort to constitutional agitation if the demands are not met. While Government has taken decision on the recommendations of Chattopadhyay Commission, the Government is always prepared to discuss with employees any genuine grievance so that reasonable solution could be found.

**Outstanding Amount of Directorate of Estates**

6316. SHRI BALRAJ PASSI:  
SHRI DATTATRAYA  
GANDARU:  
SHRI B.L. SHARMA  
PREM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of persons and parties from whom rupees one lakh or more are due as outstanding amount of rent of the house etc. allotted to them by the Directorate of Estates;

(b) the amount outstanding against each of them;

(c) the particulars of such persons who have vacated the houses;

(d) the particulars of persons against whom no action has been taken to get the house vacated; and

(e) the particulars of persons against whom cases under law have been initiated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e). Information is being collected and shall be laid on the table of the House.

#### General Pool Houses

6317. SHRI BALRAJ PASSI;  
SHRI RAMESH CHAND  
TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the demand for different categories of houses in General Pool in Delhi during the last three years;

(b) the number of houses allotted during the above period in each category and the percentage thereof;

(c) the number of houses constructed during the above period, category-wise;

(d) the budget allocation and the amount spent out of that during the said period for each of the categories; and

(e) the programmes for building new houses, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e). The information is being collected and will be placed on the Table of the House.

#### Assistance under IDS & MT Scheme

6318. SHRI BALRJ PASSI:  
SHRI ANADI CHARAN  
DAS:

Will the Minister of URBAN DEVELOPMENT be pleased to state the details of amount given for each town (State-Wise) During each of the last three years under Integrated Development of Small and Medium Towns Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): Information is given in the Statement attached.